

**FIR No. 321/2021
PS Kalyanpuri
State Vs. Unknown
U/s 279/304A IPC.**

Application No. 1

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant.

Reply has been received from the IO qua this superdari application. However since the applicant is absent, matter is adjourned.

Put up on 17.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:46:53 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

e-FIR No. 28390/2018
PS Kalyanpuri
State Vs. Kapil
U/s 379/411 IPC.

Application No.2

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant.

This is an application under Section 451 Cr.P.C. for release of RC of **vehicle bearing No. DL-8SBH-1207** to the applicant/owner Rajeev Kishor Sharma.

Reply has been received from the substitute IO, but the same appears to be vague and ambiguous. It is informed by the applicant/surety that accused for whom he stood surety, has since expired and so he wants release of his RC. Further the chargesheet in this case is yet to be filed.

In view of the same, let a Court notice be issued to the IO concerned to appear in person on the next date of hearing with an explanation as why there is delay in filing chargesheet in the matter along with a report on the factum of death of accused for whom applicant stood surety.

In the meanwhile, Ahlmad is also directed to trace out the bail bonds of the accused concerned.

Be put up on 17.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:47:06 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 0296/2021
PS Pandav Nagar
State Vs. Not known
U/s 392/34 IPC.

Application No. 3

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/superdar.

This is an application for release of the jewellery-**Gold Finger Ring to the applicant/owner Raj Pal** on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that **applicant Raj Pal is the owner/rightful claimant of the gold finger ring in question. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in **Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as **Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283** has been reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above-mentioned gold finger ring to its owner subject to preparing detailed proper panchnama of above-mentioned gold finger ring and taking photographs of above-mentioned gold finger ring from all possible angles and file the same along with charge sheet;
- (ii) to get panchnama and photographs of above-mentioned gold finger ring attested and countersigned by concerned party as well as by its owner and IO.
- (iii) IO however shall release the gold finger ring only after verification of ownership documents of the applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

At request, copy of this order be given dasti.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:47:22 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

**FIR No. 0095/2020
PS Pandav Nagar
State Vs. Aditya
U/s 279/337 IPC.**

Application No. 4

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/superdar.

This is an application for cancellation of superdari of **vehicle bearing No. DL-5CF-8220** of the applicant/owner Aditya Negi.

It has been reported by the IO concerned that the chargesheet has not yet been filed in the case though the vehicle was released on Superdari.

In view of the judgment passed by Hon'ble High Court of Delhi in **Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as **Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283** is reiterated, the physical production of the vehicle in question is no longer required during trial of the case. Moreover, the applicant/accused has also filed an affidavit/undertaking to the effect that without prejudice, he shall not dispute the identity of the vehicle in question, during trial. In view of the same, present application is allowed. Superdarinama of the above vehicle stands cancelled.

However, IO concerned is directed to file the complete panchnama of the said vehicle along with photographs of the vehicle as was directed by the Court while releasing the vehicle in question on superdari to the applicant/accused.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused and a copy of this order be sent to the IO concerned for compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:47:35 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 6159/2020
PS Kalyanpuri
State Vs. Deepak Kumar S/o Munna
U/s 379/411/34 IPC.

Application No. 5

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Mahesh Chand, LAC for the applicant/accused.

This is an application for release of the applicant/accused Deepak Kumar S/o Munna on furnishing personal bond.

Address verification report has not been received from the PS concerned. No adverse order is passed in view of Independence Day duty arrangements of the police officials in Delhi.

Let the said report be called for 18.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:47:48 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 258/2019
PS Kalyanpuri
State Vs. Toshin Malik
U/s 379/356/411/34 IPC.

Application No. 6

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Satwant Singh, Counsel for the applicant/accused.

This is an application for release of the applicant/accused Toshin Malik on personal bond.

Address verification report has not been received from the PS concerned. No adverse order is passed in view of Independence Day duty arrangements of the police officials in Delhi.

Let the said report be called for 18.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:48:05 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 267/2019
PS Kalyanpuri
State Vs. Toshin Malik
U/s 379/356/411/34 IPC.

Application No. 7

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Satwant Singh, Counsel for the applicant/accused.

This is an application for release of the applicant/accused Toshin Malik on personal bond.

Address verification report has not been received from the PS concerned. No adverse order is passed in view of Independence Day duty arrangements of the police officials in Delhi.

Let the said report be called for 18.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:48:19 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 90/2021

Application No. 8

PS Kalyanpuri

State Vs. Mohd. Abbas

U/s 307/34/195/182/120B IPC & 25/27 Arms Act.

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for supply of copy of chargesheet. However, present application is also taken up in view of order dated 06.08.2021 passed by this Court qua explanation sought from IO concerned for non-filing of Sanction under Section 39 Arms Act and complaint under Section 195 Cr.P.C.

Explanation has been filed late but the same does not explain the reason for not filing complaint u/s 195 Cr.P.C. earlier. The FSL report is pending qua the weapons used. However the complaint under Section 195 Cr.P.C has been filed in between and scanned copy of the same has been sent on the official e-mail ID of the undersigned. I have perused the same. I have already perused the chargesheet and the supporting documents. I hereby take cognizance of all the offences, except the offence under the Arms Act for which supplementary chargesheet shall be filed as this Court cannot take cognizance of the offence under Arms Act without Sanction to prosecute is filed on record qua the said offence.

. Let a copy of the chargesheet along with other relevant documents be supplied to the counsel for the applicant/accused as and when they approach the official concerned of this Court. In view of the same, present application stands disposed of

A copy of this order be given dasti to the counsel for the applicant/accused. IO shall remain present on the NDOH.

Be put up on the date already fixed in the regular matter of the case. Copy of this order be sent to IO.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:48:35 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

Bhupender Singh
Vs.
State & SHO Kalyanpuri

Application No.9

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant.

This is an application for calling status report from the SHO, PS Kalyanpuri with respect to the complaint made by the complainant before the SHO concerned.

It is informed by Reader of the Court that reply has been sent from the PS concerned and copy of the same has already been supplied to the counsel for the applicant.

At this stage, it is pertinent to mention that such type of application is not maintainable before this Court. This Court is not an enquiry counter or public relation office of the SHO, PS Kalyanpuri, that the status report will be called on each and every complaint filed before the SHO concerned.

Accordingly, complainant is directed to invoke appropriate provisions of the Code of Criminal Procedure to approach this Court before filing such an application. Moreover, the applicant/complaint could have filed an application under Section 156(3) Cr.P.C. to invoke jurisdiction of this Court and not in the manner as has been done by filing such an application before this Court.

In view of the same, present application is not maintainable and stands disposed of, accordingly.

Reader of the Court is also directed that in case, any such application is moved in future, he shall take instructions from the undersigned, before acting upon the application. A copy of this order be sent to the counsel for the applicant for information.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL
(Atul Krishna Agrawal)

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:48:51 +05'30'

CMM (East), KKD, Delhi/13.08.2021

FIR No. 510/2019
PS Kalyanpuri
State Vs. Unknown
U/s 279/337/304A IPC.

Application No.10

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Amit Kumar, proxy Counsel for the applicant.

This is an application, moved on behalf of the applicant Brij Nandan Singh, for calling the status report in the present matter.

Report has been filed by the IO concerned. As per the said report, copy of **DAR (Detailed Accident Report)** has already been supplied to the applicant on 18.02.2020. It is also reported by the IO that chargesheet has been filed in the Court.

At this stage, proxy counsel for the applicant seeks an adjournment stating that the main counsel is not available. Accordingly, matter is adjourned to 16.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:49:09 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 627/2015
PS Kalyanpuri
State Vs. Vijay Kumar
U/s 323/341/506 IPC.

Application No.11

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/complainant.

This is an application, moved on behalf of the applicant/complainant Uma Devi, for calling status report in the present case FIR.

Status report has been filed from the PS concerned. Chargesheet has already been filed in the matter. Hence, no further directions are required in the matter. Let a copy of the status report be supplied to the counsel for the applicant/accused for information. Present application, accordingly, stands disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:49:27 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 331/2021
PS Pandav Nagar
State Vs. Vikas Gautam
U/s 376D/376/313/328/506/34 IPC.

Application No. 12

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

IO/SI Shallu is present through VC.

This is an application/request in the form an affidavit filed by IO/SI Shallu for issuance of NBW against the accused Vikas Gautam.

On court query, IO concerned has informed that anticipatory bail of the applicant/accused is pending before the Hon'ble High Court of Delhi for 17.08.2021. However, there is no stay on proceedings to be conducted before this Court.

Having heard the submissions of the IO concerned, I deem it appropriate that this Court should await the outcome/directions on the said anticipatory bail application listed before Hon'ble High Court of Delhi for 17.08.2021.

Accordingly, the matter is adjourned to 20.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:49:45 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021

FIR No. 406/2020
PS Kalyanpuri
State Vs. Imran
U/s 379/356/411 IPC.

Application No. 13

13.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/surety.

This is an application for change of document of applicant/surety Mohd. Sher for accused Imran.

Ahlmad has traced out the bail bonds of the accused Imran. I have perused the same and original RC of the vehicle of applicant/surety is on record.

However, before releasing the said RC to the applicant/surety and taking his FDR on record, Let the verification report qua the FDR of Rs.15,000/- to be furnished by the applicant/surety, be called from the IO concerned.

Be put up for verification report of the IO concerned on 19.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

ATUL KRISHNA
AGRAWAL

Digitally signed by ATUL
KRISHNA AGRAWAL
Date: 2021.08.13
15:50:02 +05'30'

(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/13.08.2021